

**IN THE INCOME TAX APPELLATE TRIBUNAL
'B' BENCH : BANGALORE**

**BEFORE SHRI PRASHANT MAHARISHI, VICE PRESIDENT
AND
SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER**

ITA Nos. 1111 & 1112/Bang/2025
Assessment Year : NA

M/s. Opportunity Network Foundation, No. 7, 100 Ft Road, 5 th Block, 5-3/2, 2 nd Floor, Mythri Park View, BSK III Stage, Bangalore – 560 085. PAN: AADCO4772F	Vs.	The Commissioner of Income Tax (Exemptions), Bangalore.
APPELLANT		RESPONDENT

Assessee by	:	None
Revenue by	:	Shri Muthu Shankar, CIT-DR

Date of Hearing	:	10-11-2025
Date of Pronouncement	:	12-11-2025

ORDER

PER SANDEEP SINGH KARHAIL, JUDICIAL MEMBER

The assessee has filed the present appeals against the separate impugned orders of even date 19.03.2025, passed by the learned Commissioner of Income Tax (Exemptions), Bangalore, [*learned CIT(E)*], rejecting the assessee's application seeking registration under section 12AB and section 80G of the Income Tax Act, 1961 (*the Act*).

2. On 04.11.2025, the assessee filed an application seeking the withdrawal of the present appeals. Accordingly, we accept the assessee's request to withdraw the present appeals.

3. In the result, both appeals by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 12th November, 2025.

Sd/-
(PRASHANT MAHARISHI)
Vice President

Sd/-
(SANDEEP SINGH KARHAIL)
Judicial Member

Bangalore,
Dated, the 12th November, 2025.
/MS /

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| 1. Appellant | 2. Respondent |
| 3. CIT | 4. DR, ITAT, Bangalore |
| 5. Guard file | 6. CIT(A) |

By order

Assistant Registrar,
ITAT, Bangalore